



2026:AHC:11374

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43339 of 2025

Madarsa Ekra Rahnumaye Millat

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pramod Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the petitioner inter-alia with the following prayer:-

"i). Issue a writ, order or direction in the nature of mandamus directing the respondent No.2 to decide the Suit/Case No. 5590 of 2025 computerized Case No.T202505310305590 (Madrasa Ekra Rahnumaye Millat through its President Mohd. Abdullah vs. Madarsa Eqra through Mutwalli Amajadullah) under section 35 U.P. Revenue Code-2006 pending in the court of Naib Tehsildar, Tehsil Sadar, District Gorakhpur (respondent No.2) expeditiously within stipulated period as may be fixed by this Hon'ble Court on day to day basis."

2. Pursuant to the order passed by this Court, instructions dated 13.01.2026 under the signature of Naib Tehsildar, Sadar, District Gorakhpur is placed before this Court, the same is taken on record.

3. It is stated in the aforesaid instructions that the next date fixed in the matter is 22.01.2026 and the court below will decide the aforesaid case on merit, expeditiously.

4. Heard counsel for the parties.

5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the respondent-Naib Tehsildar, Sadar, District Gorakhpur to decide the aforesaid case, expeditiously unless there is no legal impediment.

(Prakash Padia,J.)

January 16, 2026

Swati